

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Jammu, the 23rd November, 2020

SO-356 Whereas, on 16-5-2020 Police Pulwama received reliable information that some unknown terrorists had concealed some arms/ammunition in village Chakoora for carrying out the terrorist activities in the area; and

2. Whereas, search operation was launched and during search Police recovered 01 SLR, 02 Pistols, 06 AK Magazines, 01 Pistol Magazine, 150 AK rounds, 317 Pistol Rounds from a School Bus bearing registration No. JK13A-4741. The vehicle was parked in Ice Cream Factory at Chakoora and the driver of the vehicle namely Hilal Ahmad Rather had escaped from the spot; and

3. Whereas, a Case FIR No. 39/2020 U/S 13,18,19,20,39 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Litter and investigation was set into motion; and

4. Whereas, during investigation the site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during investigation of case the accused Hilal Ahmad Rather S/O Bashir Ahmad Rather R/O Chakoora driver of the vehicle bearing registration No. JK13A-4741 has been arrested in connection with the case; and

6. Whereas, during the course of investigation the accused Hilal Rather disclosed that he had received the consignment of arms/ammunition from one active terrorist namely Dr. Saifullah for transportation and handing over the consignment to the terrorists active in the area; and

7. Whereas, during further investigation of the case the accused disclosed that some of the arms/ammunition has been stored by the accused in the lanes of the Ice Cream Factory at Chakoora. Subsequently 01 SLR Magazine, 235 Pika rounds, 829 Sniper ammunition and 01 IED Box were recovered from the spot; and

8. Whereas, during investigation the accused driver Hilal Ahmd Rather disclosed that he has been providing logistic support/transportation to the terrorist of HM outfit namely Dr. Saifullah, (2) Sahil Abdullah, (3) Irfan Ahmad Sheikh, (4) Riyaz Ahmad Naikoo in the said school bus from one location to another; and

9. Whereas, during further investigation it was revealed that the accused persons namely Rameez Ahmad Mir S/O Mohd Ahsan R/O Rajpora, (2) Inayat Abdullah Bhat S/O Mohd Abdullah Bhat R/O

Chakoora, (3) Ishfaq Ahmad Sheikh S/O Gulzar Ahmad R/O Chakoora were also working as OGWs for the above terrorists; and

10. Whereas, the terrorists namely Dr. Saifullah, (2) Sahil Abdullah, (3) Irfan Ahmad Sheikh, (4) Riyaz Ahmad Naikoo have been eliminated in the different encounters; and

11. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Hilal Ahmad Rather S/O Bashir Ahmad Rather R/O Chakoora	13,18,39 ULA (P) Act
2	Rameez Ahmad Mir S/O Mohd Ahsan Mir R/O Rajpora	
3	Inayat Abdullah Bhat S/O Mohd Abdullah Bhat R/O Chakoora.	
4	Ishfaq Ahmad Sheikh S/O Gulzar Ahmad Sheikh R/O Chakoora	

12. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

13. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,18,39 ULA (P) Act, in the case FIR No. 39/2020 of Police Station Litter.

By order of the Government of Jammu & Kashmir.

Sd/-

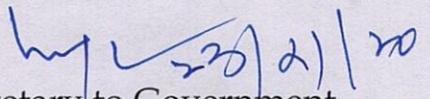
Principal Secretary to Government
Home Department.

No:-Home/Pros/178/S/2020

Dated: 23-11-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA
4. Stock file.


Special Secretary to Government
Home Department.